



**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

O.A.N0.063/01004/2020

Decided on: 22.12.2020

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Jasmer Singh aged 65 years Group 'C'

resident of Vill. & PO Panjawar Teh. Ispur Distt. Una (H.P)-Pin 174303.

Ex. Tech. Gr. II under Sr. Section Engineer,

Bridge Workshop, Jalandhar City.

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Applicant

**(BY ADVOCATE: MR. KARNAIL SINGH)**

VERSUS

1. Union of India through General Manager, Northern Railway,  
 New Delhi-110001.

2. Divisional Railway Manager, Northern Railway, Firozpur  
 (Punjab) Pin-152001.

3. Sr. Divisional Personnel Officer, Northern Railway, Firozpur  
 (Punjab) Pin 152001.

Respondents

**(BY ADVOCATE: MR. L.B. SINGH)**



**O R D E R (ORAL)**  
**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

1. Heard the learned counsel for the applicant.
2. Issue notice.
3. Mr. L.B. Singh, Senior Panel Counsel for Railways, present via Video Conferencing, accepts notice.
4. Learned counsel for the applicant states that applicant was convicted in a criminal case under section 3 of The Railway Property (Unlawful Possession) Act in 2009, against which he has filed a Criminal Revision No. 2270 of 2007 in High Court of Punjab and Haryana, which is yet to be decided. Meanwhile disciplinary proceedings were also initiated against the applicant but ultimately respondents passed order dated 13.4.2011 under rule 14 (1) of Railway (D&A) Rules, 1968, removing the applicant from service, on the ground of his conviction in criminal case. He further states that though the applicant was removed from service in 2011, payment of his Provident Fund, GIS, as well as leave encashment has still not been made to him despite submission of representation dated 18.1.2020 (Annexure A-2) followed by legal notice dated 1.4.2020 (Annexure A-4).
5. The learned counsel pleads that at this stage, his limited request is that respondents may be directed to decide the representation dated 18.1.2020 (Annexure A-2) in a time bound manner.
6. Learned counsel for the respondents does not object to the limited prayer made by learned counsel for the applicant.



7. In view of the above, it is directed that competent authority amongst the respondents may consider and take a decision on the representation dated 18.1.2020 (Annexure A-2) by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. Order so passed be duly communicated to the applicant.

8. Needless to mention that disposal of the O.A. in the above manner may not be construed as an expression of any opinion on the merits of the case.

9. No order as to costs.

**(AJANTA DAYALAN)  
MEMBER (A)**

Place: Chandigarh  
Dated: 22.12.2020

HC\*